

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 2100**

TO BE ANSWERED ON FRIDAY, 10TH DECEMBER 2021

JM LYNGDOH COMMITTEE

2100. ADV. DEAN KURIAKOSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government maintains any data for the number of colleges and universities that conduct Elections to Student bodies as recommended by the Committee headed by JM Lyngdoh;
- (b) if so, the details thereof;
- (c) whether the Government has proposed any plan to enact legislation that will ensure elections to student bodies as recommended by the said committee;
- (d) if so, the details thereof;
- (e) whether the Government proposes to enact legislation to protect the "Right to Protest" in Indian Universities and Colleges; and
- (f) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a)& (b): University Grants Commission (UGC) has informed that it does not maintain the data of universities and colleges which are conducting elections as per the recommendations of Lyngdoh Committee. However, the UGC has directed all Universities to implement the Lyngdoh Committee report in respect of the election of Student Bodies in Universities and Colleges.

(c) to (f): No Sir, no such proposal is under consideration.
